

The Gujarat Ministers Salaries and Allowances Act, 1960 Act 6 of 1960

Keyword(s): Maintenance, Minister and Deputy Minister, Residence

Amendments appended: 3 of 1972, 20 of 1973, 21 of 1980, 29 of 1986, 6 of 1992, 20 of 1998, 23 of 2005, 2 of 2017, 18 of 2018, 7 of 2020

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The Sujarat Sovernment Gazette EXTRAORDINARY

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THURSDAY, SEPTEMBER 22, 1950 / BHADRA 31, 1882.

Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

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GUJARAT ACT No. VI OF 1960— An Act to provide for the salaries and allowances of the Ministers of the Government of Gujarat and certain other matters

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 19th September 1960, is hereby published for general information.

M. G. MONANI, Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT No. VI OF 1960

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 22nd September 1960.)

An Act to provide for the salaries and allowances of the Minister of the Government of Gujarat and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Ministers of the Government of Gujarat

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and other matters hereinafter appearing; It is hereby enacted in the Eleventh Year of Republic of India as follows:-

- 1. (1) This Act may be called the Gujarat Ministers' Salaries and Allow-Short title and Comm. ances Act, 1960.
- encement. (2) It shall be deemed to have come into force on the 1st day of May 1960.
- Definitions. 2. In this Act, unless there is anything repugnant in the subject or context:-
 - (a) "Maintenance" in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provision of electricity, gas and water:
 - (b) "Minister" and "Deputy Minister" mean respectively a Minister and a Deputy Minister of the Government of Gujarat, and "Minister" includes the Chief Minister:
 - (c) "Residence" includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof;
 - (d) "Rules" and "orders" mean rules or orders respectively made under this Act.
 - There shall be paid to each Minister a Salary of Rs. 1,100 per month. of
- 4. (1) Each Minister shall be entitled, without payment of rent, to Residences of Ministers, the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.
 - .(2) No charge shall fall on the Minister personally in respect of the maintenance of any residence provided under this section.
 - (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.
- 5. (1) The State Government may, from time to time, for the use of the Ministers purchase and provide motor cars and other suitable conveyfor Ministers. ances upon such conditions as regards their maintenance and repairs as may be determined by rules or orders.
 - (2) There shall also be paid to each Minister a conveyance allowance at the rate of Rs. 250 per month.
 - 6. There shall be paid to each Deputy Minister a salary of Rs. 750 per month.
 - 7. (1) Each Deputy Minister shall be entitled, without payment of rent, to the use of a furnished residence in Ahmedabad throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 150 per month.
 - (2) No charge shall fall on the Deputy Minister personally in respect of the maintenance of any residence provided under this section.
 - (3) The expenditure on furnishing the residence provided under this section shall be on such scale as may be determined by rules or orders.
- 8. (1) The State Government, may from time to time, for the use of the for Deputy Deputy Ministers purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs Ministers. as may be determined by rules or orders.
 - (2) There shall also be paid to each Deputy Minister a conveyance allowance at the rate of Rs. 250 per month.

Galaries Ministers.

Conveyances

Salaries of Deputy Ministers.

Residences of Deputy Ministers.

PART IV 1 GUJ. GOVT. GAZ., EX., SEPT. 22, 1960/BHAD, 31, 1882 32

The Ministers and Deputy Ministers shall be entitled to travelling and daily allowances while touring on public business and suitable residential accommodation at places visited by them on such business, at such rates and upon such conditions as may be determined by rules or orders.

Travelli. and dails allowance and residential accommodation at places other than head. quarters.

10. Subject to rules or orders a Minister and a Deputy Minister and the members of the family of the Minister or the Deputy Minister as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Medical attendance.

Explanation. — For the purposes of this section "a member of the family" means the husband, wife, son, daughter, father, mother, brother or sister,

11. There shall be placed at the disposal of the Chief Minister a sum of Sumptuary Rs. 10,000 per year as sumptuary allowance.

allowance to Chief Minister.

12. Notwithstanding anything contained in any law for the time being in force determining the salaries and allowances of members of the State and Deputy Legislature, a Minister or a Deputy Minister shall not be entitled to receive entitled to any salary or allowances under such law, although he is a member of the salaries and Gujarat Legislative Assembly.

Ministers Ministers not allowances as members of State

13. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being a member of the Gujarat Legislative Assembly merely by reason of the fact that he holds the office of a Deputy Minister.

Deputy Ministers not disqualified.

Legislature.

14. (1) The State Government may make rules or orders for carrying out the purposes of this Act.

Power of State Government and orders.

- (2) Any rule or order made under this section may be made so as to be to make rules retrospective to any date not earlier than the 1st May 1960.
- (3) Rules or orders made under this section shall have effect as if enacted in this Act.
- 15. The Gujarat Ministers' Salaries and Allowances Ordinance, 1960 is Bom. 1001, hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Repeal of Gujarat Ordinance No. VI of 1960.





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MONDAY, MAY 1, 1972/VAISAKHA 11, 1894

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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 24th April, 1972 is hereby published for general information.

N. C. BUCH,
Deputy Sccretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 3 OF 1972.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 1st May 1972).

An Act to amend the Gujarat Ministers' Salaries and Allowances Act, 1960.

It is hereby enacted in the Twenty-third Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Gujarat Ministers' Salaries and Allowances Short title (Amendment) Act, 1972.

 (2) Year of the decrease of the Gujarat Ministers' Salaries and Allowances Short title and commencement.
 - (2) It shall be deemed to have come into force on 17th March, 1972.
- Guj. 6 2. In section 4 of the Gujarat Ministers' Salaries and Allowances Act, 1960 Amendment of (hereinafter referred to as "the principal Act"), in sub-section (1), for the words of Guj. 6 of "in Ahmedabad" the words "in Gandhinagar" shall be substituted.

Amendment of section & of Guj. 6 of 1960.

- 3. In section 5 of the principal Act,-
 - (1) after sub-section (1), the following sub-section shall be inserted, namely:—
 - "(1A) Where, under sub-section (1), the State Government has provided for the use of the Ministers motor cars or other conveyances, it shall also provide to them, free of charge, the services of a driver for each such car or conveyance.":
 - (2) in sub-section (2), for the figures "250" the figures "150" shall be substituted.
- Amendment 4. In section 7 of the principal Act, in sub-section (1), for the words "in of section 7 Ahmedabad", the words "in Gandhinagar" shall be substituted.

 of Guj. 6 of 1960.

Amendment of section 8 of Guj. 6 of 1960.

- 5. In section 8 of the principal Act,-
 - (1) after sub-section (1), the following sub-section shall be inserted, namely:---
 - "(1A) Where, under sub-section (1), the State Government has provided for the use of the Deputy Ministers motor cars or other conveyances, it shall also provide to them, free of charge, the services of a driver for each such car or conveyance.";
- (2) in sub-section (2), for the figures "250" the figures "150" shall be substituted.
- - "(4) All rules and orders made under this section shall be laid for not less than thirty days before the State Legislature as soon as possible after they are made and shall be subject to rescission by the State Legislature or such modifications as the State Legislature may make during the session in which they are so laid, or the session immediately following.
 - (5) Any rescission or modification so made by the State Legislature shall be published in the Official Gazette and shall thereupon take effect.".





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Vel. XIV] TUESDAY, NOVEMBER 6, 1973/KARTIKA 15, 1895

Separate paging is given to this Part in order that it may be filed as a separate complication.

PART IV

Acts of the Gujarat Legislature and Ordinance promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 3rd November, 1973, is hereby published for general information.

S. S. SHAH,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 20 OF 1973.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 6th November, 1973).

An Act further to amend the Gujarat Ministers' Salaries and Allowances Act, 1960.

It is hereby enacted in the Twenty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Gujarat Ministers' Salaries and Allowances Short title. (Amendment) Act, 1973.

Amendment of section 2 of Guj. VI of 1960. 2. In clause '(b) Tof section 2 of the Gujarat Ministers' Salaries and Allowances Gujarat, 1960 (hereinafter referred to as "the principal Act"), for the words 1960 "Minister" includes the Chief Minister" the following shall be substituted, namely:—

""Minister" includes—

- (i) the Chief Minister,
- (ii) the Deputy Chief Minister, and
- (iii) Minister of State".

Amendment of section 3 of Guj. VI of 1960.

- 3. In section 3 of the principal Act,—
- (1) after the words "per month" the words, letters and figures "and to each Minister of State a salary of Rs. 950 per month" shall be added;
- (2) to the marginal note, the words "and Ministers of State" shall be added at the end.

Amendment of section 13 of Guj. VI of 1960.

- 4. In section 13 of the principal Act,-
- (1) for the words "office of a Deputy Minister" the words "office of a Minister of State or of a Deputy Minister" shall be substituted;
- (2) in the marginal note, for the words "Deputy Ministers" the words "Ministers of State and Deputy Ministers" shall be substituted.

Repeal of 5. The Gujarat Ministers' Salaries and Allowances (Amendment) Ordinance, Guj. Guj. Ord. 1 1973 is hereby repealed and the provisions of section 7 of the Bombay General Ord. Clauses Act, 1904, shall, apply, to such repeal as if that Ordinance were an 1973. enactment.

I of 1904,





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FRIDAY, OCTOBER 17, 1980/ASVINA 25, 1902

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Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 13th October, 1980 is hereby published for general information.

N. B. PATEL,

Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. 21 OF 1980.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 17th October, 1980.).

An Act further to amend the Gujarat Ministers' Salaries and Allowances Act, 1960.

It is hereby enacted in the Thirty-first Year of the Republic of India as follows:-

- 1. This Act may be called the Gujarat Ministers' Salaries and Allowances short title. (Amendment) Act, 1980.
- 2. In the Gujarat Ministers' Salaries and Allowances Act, 1960, in section 14, Amondment VI of for sub-section (I), the following sub-section shall be substituted, namely: -Guj.

"(1) The State Government may, by notification in the Offical Gazettemake rules or orders for carrying out the purposes of this Act.".

of section 14 of Gui. VI of 1960.

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The Gujarat Government Gazette

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Vol. XXVII] SATURDAY, SEPTEMBER 20, 1986/BHADRA 29, 1908

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PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 19th September, 1986 is hereby published for general information.

J. P. VASAVADA.

Secretary to the Government of Gujarat, Legal Department.

GUJARAT ACT NO. 29 OF 1986

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 20th September, 1986.).

An Act further to amend laws relating to salaries and allowances of Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Thirty-seventh Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Gujarat Salaries and Allowances of Short title Members and Speaker of Gujarat Legislative Assembly, Ministers and Leader and comment of the Opposition Laws (Amendment) Act, 1986.
 - (2) It shall be deemed to have come into force on the 1st September, 1986.

Amendment of certain 2. The enactments specified in column 2 of the Schedule shall be amended enactments. to the extent and in the manner specified in column 3 of the said Schedule.

SCHEDULE

(See section 2)

Sr. Name of the enactments.

Amendments.

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1 The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 [(Guj. II of 1960).

- 1. In section 3,-
 - (1) in sub-section (1), for the figures "400", the figures "500" shall be substituted;
 - (2) in sub-section (2), for the figures "300", the figures shall be substituted.
- In section 4,—
 - (1) in clause (a), for the figures "40", the figures "70" shall be substituted 1
 - (2) in clause (b), for the figures "40", the figures "70" shall be substituted.
- 3. In section 5B, in the proviso,-
 - (1) for the figures "5000", the figures "7500" shall be substituted; and
 - (2) for the figures "10,000"; the figures "15,000" shall be substituted.
- 4. In section 6A, in sub-section (2), for the figures "200", the figures "400" shall be substituted.
- 5. In section 8,—
 - (1) after sub-section (1), the following sub-section shall be inserted, namely:—

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- "(2) There shall be paid to every Member a sum of Rs. 150/- per month towards the cost of services of a personal assistant that may be incurred by him as such Member.":
- (2) in sub-section (5), for the first provise, the following provise shall be substituted, namely:—

"Provided that...

- (a) a Member and the members of his family who are residing with and dependent on him shall be entitled—.
- (i) in a place where there is no hospital maintained by the State Government, such accommodation, medical attendance or treatment in a hospital maintained by a municipality or a panchayat; and
- (ii) notwithstanding that in a place where there is a hospital maintained by the State Government, in the case of emergency to be certified by the Civil Surgeon of such hospital, to such accommodation, medical attendance or treatment in a hospital maintained by a Municipal Corporation or a municipality; and
- (b) a Member shall be entitled in respect of such attendance or treatment either

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in a place in the State of Gujarat where there is no hospital maintained by the State Government, a municipality or a panchayat or in a place in any part of India outside the State of Gujarat to be reimbursed by the State Government subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of attendance and him treatment taken by or a member of his family residing with and dependant on him from any registered medical practitioner on production by him of a certificate and bills regarding the charges paid by him to such medical practitioner;";

- (3) in sub-section (5A), for the figures "100", the figures "200" shall be substituted.
- In section 3, for the figures "1600" the figures "2000" shall be substituted.
- 2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
- 1. In section 3—
 - (a) for the figures "1600", the figures "2000" shall be substituted;
 - (b) for the figures "1400", the figures "1800" shall be substituted.

The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act. 1960 (Guj. III of

1960).

 The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

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- 2. In section 5, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
- 3. In section 6, for the figures "1200", the figures "1600" shall be substituted.
- 4. In section 8, in sub-section (2), for the figures "300", the figures "500" shall be substituted.
- The Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 (Guj. 16 of 1979).
- In section 3, for the figures "1600", the figures "2000" shall be substituted.
- In section 5, in sub-section (2), for the figures "300", the figures "560", shall be substituted.





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Vol. XXXIII] TUESDAY, MARCH 31, 1992/CAITRA 11, 1914

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PARTIV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 31st March, 1992 is hereby published for general information.

R. H. GORI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 6 OF 1992.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st March, 1992.

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-third year of the Republic of India, as follows :-

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legilsative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1992.

Short title and commen-cement.

- (2) It shall come into force on the 1st April, 1992.
- 2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

Amendment of certain enactments.

SCHEDULE

(See section 2)

No. Name of the enactments

Extent of Amendment

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- 1. The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).
- 1. In section 3,-
 - (1) in sub-section (1), for the figures "500", the figures "750" shall be substituted;
 - (2) in sub-section (2), for the figures "500" the figures "750" shall be substituted.
- 2. In section 4,-
 - (1) in clause (a), for the figures "70", the figures "100" shall be substituted;
 - (2) in clause (b), for the figures "70", the figures "100" shall be substituted.
- 3. In section 6A, in sub-section (2), for the figures "400", the figures "1200" shall be substituted.
- 4. In section 8,-
 - (1) in sub-section (2), for the figures "150", the figures "600" shall be substituted;
 - (2) in sub-section (5), in the first proviso,—
 - (A) in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely:—
 - "(ii) notwithstanding that in a place where there is a hospital maintained by the State Government in case of critical condition of health or emergency to be certified by the Authorised Medical Attendant of a hospital or dispensary where treatment is taken to such accommodation, medical attendance or treatment in the hospital maintained by a municipal corporation, a municipality, a panchayat or a hospital or dispensary receiving aid from the State Government; and";

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- (B) for clause (b), the following clause shall be substituted, namely:—
 - "(b) a Member shall be entitled to be reimbursed by the State Government, subject to such rules as may be made under section 10 in this behalf, with any amount paid by him on account of medical attendance and treatment taken by him or by a member of his family residing with and dependant on him, on production of a certificate and bills regarding the charges paid by him in respect of such medical attendance or treatment—
 - (i) from any Authorised Medical Attendant of a hospital mentioned in proviso (a)(ii) above, or
 - (i) from any Registered Medical Practioner (a) in the State of Gujarat, where there is no hospital maintained by the State Government, municipal corporation, municipality or a panchayat or a hospital or dispensary receiving aidfrom the State Government, or (b) in any part of India outside the State of Gujarat.";
- (C) second proviso shall be deleted;
- (3) in sub-section (5A), for the figures "200", the figures "400" shall be substituted.
- 5. For section 9, the following section shall be substituted, namely:—
- Ministers, Deputy Ministers, Speaker, Deputy Speaker, salaried Parliamentary Secretaries or Government Chief Whip not entitled to salaries and allowances under this Act.

"9. Notwithstanding anything contained in this Act, a Minister or Deputy Minister, the Speaker or the Deputy Speaker, a salarised Parliamentary Secretary or a Government Chief Whip shall not be entitled to any salary, allowances, or provisions for residential accommodation under this Act, by reason of the fact that Minister, Deputy Minister, Speaker, Deputy Speaker, salarised Parliamentary Secretary or a Government Chief Whip is a member of the Assembly.".

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- (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960. (Guj. III of 1960).

Consolidated allowance to Speaker.

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- The Gujarat Legislative Assembly 1. In section 3, for the figures "2000", the figures "2500" shall be substituted.
 - 2. After section 3, the following section shall be inserted, namely :-
 - "3A. There shall be paid to the Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.".
 - 3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.
 - 4. In section 10, for the figures "1800", the figures "2300" shall be substituted.
 - 5. After section 10, the following section shall be inserted, namely :-

Consolidated allowance to Deputy Speaker.

- "10A. There shall be paid to the Deputy Speaker during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.".
- 6. In section 12C, in sub-section (3), for the figures "500", the figures "1500" shall be substituted.
- The Gujarat Ministers' Salaries and Allowances Act, 1960
- 1. In section 3,—
 - (a) for the figures "2000", the figures "2500" shall be substituted;
 - (b) for the figures "1800" the figures "2300" shall be substituted.
- After section 3, the following sections shall be inserted, namely :-
 - "3A. There shall be paid to each Minister during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.".
- 3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.
- 4. In section 6, for the figures "1600", the figures "2100" shall be substituted.

(Guj. VI. of 1960).

Consolidated Allowance to Ministers.

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5. After section 6, the following section shall be inserted, namely:—

Consolidated Allowance to Deputy Ministers.

- "6A. There shall be paid to each Deputy
 Minister during the whole of his term
 of office per month a sum of Rs. 1000
 as a consolidated allowance for all
 matters not specifically provided for
 by or under the provisions of this
 Act.".
- 6. In section 8, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.
- 4. The Gujarat Legislative Assembly (Leader of the Opposition)
 Salary and Allowances Act, 1979 (Guj. 16 of 1979).
 - Consolidated allowance to Leader of the Opposition.
- 1. In section 3, for the figures "2000", the figures "2500" shall be substituted.
- 2. After section 3, the following section shall be inserted, namely:—
 - "3A. There shall be paid to the Leader of the Opposition during the whole of his term of office per month a sum of Rs. 1000 as a consolidated allowance for all matters not specifically provided for by or under the provisions of this Act.".
- 3. In section 5, in sub-section (2), for the figures "500", the figures "1500" shall be substituted.





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PART-IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 30th July, 1998 is hereby published for general information.

KUM. H. K. JHAVERI,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 20 OF 1998.

(First published after having received the assent of the Governor in the Gujarat Government Gazette, on the 31st July, 1998.)

AN ACT

further to amend the Laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Forty-ninth Year of the Republic of India as follows:--

- 1. (1) This Act may be called the Gujarat Salaries and Allowances of Short title and Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 1998.
 - (2) It shall come into force on the 1st August, 1998.
 - 2. The enactments specified in column 2 of the Schedule shall be amended Amendment of certain enactto the extent and in the manner specified in column 3 of the said Schedule.

 Amendment of certain enactments.

SCHEDULE

(See section 2)

The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Gui. II of

No. Name of the enactment

1960).

section (1) in sub-section (1), for the figures "750", the figures "1,500" shall be substituted;

Extent of Amendments.

- (2) in sub-section (2), for the figures "750", the figures "1,500" shall be substituted.
- 2. In section 4, in clauses (a) and (b), for the figures "100", the figures "150" shall be substituted.
- 3. In section 5B,-
- (1) for the words "first class or any other class the fare for which does not exceed that for the first class", the words "first class or by second class air conditioned" shall be substituted;
- (2) in the proviso,-
 - (a) for the words "or any one other member" wherever they occur, the words "and two other members" shall be substituted;
 - (b) for the figures "7500" and "15,000", the figures "10,000" and "20,000" shall be substituted respectively;
- (3) in the Explanation, for the words "or any one other member" wherever they occur, the words "and two other members" shall be substituted.
- 4. In section 6,-
 - (1) in sub-section (1), for the words "be provided with one free non-transferable pass entitling him", the words "on the production of identity card, be entitled" shall be substituted;
 - (2) in sub-section (2), for the words "such pass", the words "such identity card" shall be substituted;
 - (3) in sub-section (3), in the proviso, for the words "or any one other member", the words "and two other members" shall be substituted.

5. After section 6, the following section shall be inserted, namely:—

Travel facilities by air.

"6AB. Any member may undertake or perform journey along with co- traveller by air from the nearest airport from his residence to and fro in any part of India on three occasions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the member."

6. In section 6AA.-

- (1) for the words "or any one other member", the words "and two other members" shall be substituted;
- (2) for the words "spouse or the members", the words "spouse and the members" shall be substituted.
- 7. In section 6A, in sub-section (2), for the figures "1200", the figures "3,000" shall be substituted.

8. In section 8,-

- (1) in sub-section (2), for the figures "600", the figures "2,400" shall be substituted;
- (2) in sub-section (5A),-
- (a) for the figures "400", the figures "1,600" shall be substituted;
- (b) for the words "postal charges", the words "postal and stationery charges" shall be substituted.

9. In section 9,-

- (1) after the words "Deputy Speaker" occuring at two places, the words "Leader of the Opposition" shall be inserted;
- (2) in the marginal note, after the words "Deputy Speaker", the words "Leader' of the Opposition" shall be inserted.
- 2. The Gujarat Legislative 1. In sec Assembly (Speaker and figures " Deputy Speaker) Salaries and Allowances Act,

1960 (Guj. III of 1960).

1. In section 3, for the figures "2500", the figures "4,500" shall be substituted.

2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.
3. In section 5, in sub-section (2), for the

figures "1500", the figures "3,000" shall be substituted.

4. After section 6A, the following sections shall be inserted, namely:—

Free transit by railway. "6AA. The Speaker and the Deputy Speaker shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air conditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Speaker or as the case may be, by the Deputy Speaker singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Speaker or, as the case may be, the Deputy Speaker singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Speaker or, as the case may be, the Deputy Speaker and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.—For the purpose of calculating the number of kilometres travelled by the Speaker or, as the case may be, the Deputy Speaker jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

Free transit by air. "6AB. The Speaker and the Deputy Speaker may undertake or perform journey along with co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occassions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first calss or by second class air conditioned, whichever is higher, shall be borne by the Speaker or, as the case may be, by the Deputy Speaker."

3

5. In section 6B,-

- (1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;
- (2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.
- 6. In section 7A, for the figures "30,000", the figures "60,000" shall be substituted.
- 7. In section 10, for the figures "2300", the figures "4,500" shall be substituted.
- 8. In section 10A, for the figures "1000", the figures "3,500" shall be substituted,
- 9. In section 12A,-
- (1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;
- (2) in sub-section (2), for the words "telephone installed", the words "telephone facilities provided" shall be substituted.
- 10. In section 12C, in sub-section (3), for the figures "1500", the figures "3,000" shall be substituted.
- 1. In section 3, for the figures "2500" and figures "2300", the figures "4,500" shall be substituted.
 - 2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.
 - 3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.
- 4. In section 6, for the figures "2100", the figures "4,500" shall be substituted.
- 5. In section 6A, for the figures "1000", the figures "3,500" shall be substituted.
- 6. In section 8, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.
- 7. After section 9A, the following sections shall be inserted, namely:—

3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).

Free by railway.

"9AA. Every Minister and Deputy Minister shall be provided with facilities which shall entitle them at any time to travel by first class or by second class air. conditioned by railway in any part of . India in such manner and subject to such conditions as may by rules or orders be presecribed in that behalf:

Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by a Minister or, as the case may be, a Deputy Minister singly or jointly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Minister or, as the case may be, the Deputy Minister singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the Minister or, as the case may be, the Deputy Minister and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

Explanation.-For the purpose of calculating the number of kilometres travelled by a Minister or, as the case may be, a Deputy Minister jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted separately.

by air.

Free transit 9AB. Every Minister and the Deputy Minister may undertake or perform journey alongwith co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occassions in each year:

> Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Minister or, as the case may be, the Deputy Minister.".

8. In section 9B,-

(1) in sub-section (1), for the words "a telephone installed", the words "telephone facilities" shall be substituted;

- (2) in sub-section (2), for the words "a installed", the words telephone "telephone facilities provided" shall be substituted...
- 9. In section 11, for the figures "75,000", the figures "1,50,000" shall be substituted.
- The Gujarat Legislative Assembly (Leader of the Opposition) Salaries and Allowances Act, 1979 (Guj. 16 of 1979).
- 1. In section 3, for the figures "2500", the figures "4,500" shall be substituted. 2. In section 3A, for the figures "1000", the figures "3,500" shall be substituted.
- 3. In section 5, in sub-section (2), for the figures "1500", the figures "3,000" shall be substituted.
- 4. In section 8, in sub-section (2), for the figures "200", the figures "500" shall be substituted.
- 5. After section 8, the following section shall be inserted, namely :-

by railway.

Free transit "8A. The Leader of the opposition shall be provided with facilities which shall entitle him at any time to travel by first class or by second class airconditioned by railway in any part of India in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

> Provided that such travel by railway in any part of India outside the State of Gujarat may be availed of by the Leader of the Opposition singly or jontly with his spouse and two other members of his family residing with and dependent on him, so however, that the total distance so travelled by the Leader of the opposition singly in any year does not exceed 10,000 kilometres and the total distance so travelled jointly by the leader of the Opposition and his spouse and two other members of his family residing with and dependent on him in any year does not exceed 20,000 kilometres.

> Explanation.-For the purpose of calculating the number of kilometres travelled by the Leader of the Opposition jointly with his spouse and two other members of his family residing with and dependent on him, outside the State of Gujarat, the number of kilometres travelled by him and by his spouse and two other members of his family residing with and dependent on him shall be counted seperately.

. . 2

Free transit by air. 8B. The Leader of the Opposition may undertake or perform journey alongwith co-traveller by air from the nearest airport from his residence to and fro in any part of India on three occassions in each year:

Provided that difference between the fare for journey by air and the fare for journey by railway by first class or by second class air conditioned, whichever is higher, shall be borne by the Leader of the Opposition."



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PART - IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 23rd March, 2005 is hereby published for general information.:-

S. S. PARMAR,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department,

GUJARAT ACT NO. 23 OF 2005.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 23rd March, 2005.

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :--

- This Act may be called the Gujarat Salaries and Allowances 1. of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2005.
 - It shall come into force on the 1st April, 2005. (2)
- The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule. 23 - 1

Amendment of

certain enactments.

Short title and

commencement.

1V-Ex-23-1

SCHEDULE

(See section 2)

No.	Name of the	Extent of amendments.
	enactment.	with the
1	2	

- 1. The Gujarat
 Legislative Assembly
 Members' Salaries and
 Allowances Act, 1960
 (Guj.II of 1960).
 - Salaries to be paid to Members and consolidated allowance.
- 1. For section 3, the following section shall be substituted, namely:-
- "3. (1) There shall be paid to each Member during the whole of his term of office, a salary per month at the rate of minimum basic pay payable to a Class I officer in the lower rung of the State Government.
- (2) There shall be paid to each Member during the whole of his term of office per month, the consolidated allowance on the aggregate amount of the pay, cost of telephone charges, services of personal assistant and postal and stationery charges referred to in sub-section (1) of this section, sub-section (2) of section 6A and sub-sections (2) and (5A) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation:— For the purpose of this sub-section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

- 2. In section 4, in clauses (a) and (b), for the figures "150", the figures "200" shall be substituted.
- 3. In section 6A, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

4.In section 8,--

- in sub-section (2), for the figures "2,400", the figures "3,000" shall be substituted;
- (2)in sub-section (5A), for the figures "1,600", the figures "3,000" shall be substituted.
- .2. The Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960 (Guj.III of 1960).
- 1. In section 3. -
- for the figures "4,500", the figures (1)"10,000" shall be substituted;
- (2)the following proviso shall be added, namely:-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Speaker shall be increased in proportion to the increase in the salary of the Member of the Assembly.".

Guj. II of 1960.

- In section 3A, for the figures "3,500", the 2. figures "7,000" shall be substituted.
- After section 3A, the following new section shall be inserted, namely :-

Dearness "3B. Speaker.

There shall be paid to the Speaker during the allowance to whole of his term of office per month the dearness allowance on the aggregate amount of the salary, allowance and the conveyance consolidated allowance referred to in sections 3, 3A and subsection (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

> Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date.".

- In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
- 5. In section 10,-
- for the figures "4,500", the figures (1)"10,000" shall be substituted;
- the following proviso shall be added, (2)namely :-

Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Speaker shall be increased in proportion to the increase in the salary of the Member of the

"Provided that where the salary of the Assembly.".

- In section 10A, for the figures "3,500", the 6. figures "7,000" shall be substituted.
- After section 10A, the following new section shall be inserted, namely :-

Dearness allowance to Deputy Speaker.

"10B. There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 10, 10A and subsection (3) of section 12C respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date.".

Guj. 11 of 1960.

- 8. In section 12C, in sub-section (3), for the figures "3,000", the figures "4,000" shall be substituted.
- 3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).
- 1. In section 3,-
- (1) for the figures "4,500" occurring at two places, the figures "10,000" shall be substituted:
- (2) the following proviso shall be added, namely:-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

Guj. II of 1960.

- 2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.
- 3. After section 3A, the following new section shall be inserted, namely:-

Dearness allowance to Ministers.

"3B. There shall be paid to each Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and subsection (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

23-6 GUJARAT GOVERNMENT GAZETTE EX., 23-3-2005 [PART IV

- 5. In section 6,-
- (1) for the figures "4,500", the figures "10,000" shall be substituted;
- (2) the following proviso shall be added, namely:-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Deputy Minister shall be increased in proportion to the increase in the salary of the Member of the Assembly."

Guj. II of 1960.

- 6. In section 6A, for the figures "3,500", the figures "7,000" shall be substituted.
- 7. After section 6A, the following new section shall be inserted, namely:-

Dearness allowance to Deputy Ministers.

"6B. There shall be paid to each Deputy Minister during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 6, 6A and subsection (2) of section 8 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

8. In section 8, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.

4. The Gujarat
Legislative Assembly
(Leader of the
Opposition) Salary
and Allowances Act,
1979 (Guj. 16 of
1979).

Guj. II of 1960.

- 1. In section 3,-
- (1) for the figures "4,500", the figures "10,000" shall be substituted;
- (2) the following proviso shall be added, namely:-

"Provided that where the salary of the Members of the Assembly increases by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the salary to be paid to the Leader of Opposition shall be increased in proportion to the increase in the salary of the Member of the Assembly.".

- 2. In section 3A, for the figures "3,500", the figures "7,000" shall be substituted.
- 3. After section 3A, the following new section shall be inserted, namely:-

Dearness allowance to the Leader of Opposition. "3B. There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the aggregate amount of the salary, consolidated allowance and the conveyance allowance referred to in sections 3, 3A and sub-section (2) of section 5 respectively, at the rate of dearness allowance applicable to the employees of the State Government.

Explanation.- For the purpose of this section, 'dearness allowance' means the dearness allowance as may be increased by the State Government from time to time after the 1st April, 2005 but does not include dearness allowance already declared prior to the said date."

- 4. In section 5, in sub-section (2), for the figures "3,000", the figures "4,000" shall be substituted.
- 5. In section 8, in sub-section (2), for the figures "500", the figures "1,000" shall be substituted.





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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 3rd March, 2017 is hereby published for general information.

K. M. LALA,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 2 OF 2017.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 6th March, 2017).

ANACT

further to amend the laws relating to Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

IV Ex.-2

2-2 GUJARAT GOVERNMENT GAZETTE, EX, 06-03-2017 1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Short title and Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and commencement. Leader of the Opposition Laws (Amendment) Act, 2017.

(2) It shall be deemed to have come into force on the 20th December, 2016.

section 8 of Guj. II of 1960.

Amendment of 2. In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, Guj. II of 1960. 1960, in section 8,-

- (i) sub-section (5) shall be deleted;
- (ii) Explanation (2) shall be deleted.

sections 7 and 12E of Guj. III of 1960.

Deletion of 3. In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, section 7 and section 12E shall be deleted.

Guj. III of 1960.

[PART IV

Deletion of section 10 of Guj. VI of 1960.

4. In the Gujarat Ministers' Salaries and Allowances Act, 1960, section 10 shall Guj. VI of 1960. be deleted.

Deletion of section 7 of Guj. 16 of 1979.

5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, section 7 shall be deleted.

Guj. 16 of 1979.

Amendment of section 12 of Guj. 16 of 1979.

6. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 12, in sub-section (2), clause (c) shall be Guj. 16 of 1979. deleted.

Repeal and savings.

7. (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2016 is hereby repealed.

Guj. Ord. 8 of 2016.

(2)Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Guj. II of 1960. Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Guj. III of 1960. Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 or, as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Guj. VI of 1960. Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be Guj. 16 of 1979. deemed to have been done or taken under the said Acts as amended by this Act.

Extra No. 19





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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 11th October, 2018 is hereby published for general information.

K. M. LALA,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 18 OF 2018.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 12th October, 2018).

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition.

It is hereby enacted in the Sixty-ninth year of the Republic of India as follows:-

- 1. (1) This Act may be called the Gujarat Salaries and Short title and Allowances of Members, Speaker and Deputy Speaker of the Gujarat commencement. Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2018.
- (2) It shall be deemed to have come into force on the 22nd December, 2017.

IV-Ex.-19-1

Amendment of certain enactments.

2. The enactments specified in column 2 of the Schedule shall be amended to the extent and in the manner specified in column 3 of the said Schedule.

SCHEDULE

		(See section 2)	
No.	Name of the enactment.	Extent of amendments.	
1	2	3	

- 1. The Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960 (Guj. II of 1960).
- 1. For section 3, the following section shall be substituted, namely:-

Salaries to be paid to Members and dearness allowance.

- "3. (1) There shall be paid to each Member during the whole of his term of office, a basic salary per month at the rate of minimum basic pay payable to the Deputy Secretary of the State Government in Sachivalaya.
- (2) There shall be paid to each Member during the whole of his term of office per month, the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."
- 2. In section 4, in clauses (a) and (b), for the figures "200", the figures "1,000" shall be substituted.
- 3. In section 6A, for sub-section (2), the following shall be substituted, namely:-
- "(2) There shall be paid to every member a sum of Rs.7,000 per month to meet with the telephone expenses including that of the mobile phone."
- 4. In section 8,--
- (1) in sub-section (2), for the figures "3,000", the figures "20,000" shall be substituted;
- (2) in sub-section (5A), for the figures "3,000", the figures "5,000" shall be substituted.

- 2. The Gujarat 1.

 Legislative be
 Assembly
 (Speaker and
 Deputy
 Speaker)
 Salaries and
 Allowances
 Act, 1960
 (Guj. III of
 1960).
 - 1. For section 3, the following section shall be substituted, namely:-

Salary and dearness allowance of Speaker.

- "3. (1) There shall be paid to the Speaker 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of subsection (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.
- (2) There shall be paid to the Speaker during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."
- 2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.
- 3. Section 3B shall be deleted.
- 4. In section 5, in sub-section (2), for the figures "4,000", the figures "7000" shall be substituted.
- 5. For section 10, the following section shall be substituted, namely:-

Salary and dearness allowance of Deputy Speaker.

- "10. (1) There shall be paid to the Deputy Speaker 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.
- (2) There shall be paid to the Deputy Speaker during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."

- 6. In section 10A, for the figures "7,000", the figures "20,000" shall be substituted.
- 7. Section 10B shall be deleted.
- 8. In section 12C, in sub-section (3), for the figures "4,000", the figures "7,000" shall be substituted.
- 3. The Gujarat Ministers' Salaries and Allowances Act, 1960 (Guj. VI of 1960).
- For section 3, the following section shall 1. be substituted, namely:-

Salaries and dearness allowance of Ministers Ministers of

- "3. (1) There shall be paid to the Minister 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of subsection (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.
- (2) There shall be paid to the Minister during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.".
- 2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.
- 3. Section 3B, shall be deleted.
- In section 5, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.
- 5. For section 6, the following section shall be substituted, namely:-

Deputy Ministers.

- Salaries and "6 (1) There shall be paid to the dearness Deputy Minister 25 % more basic allowance of salary per month than the basic salary payable to a Member of the Assembly by virtue of provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960.".
 - (2) There shall be paid to the Deputy Minister during the whole of his term of office per month the

dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time.".

- 6 In section 6A, for the figures "7,000", the figures "20,000" shall be substituted.
- 7. Section 6B shall be deleted.
- 8. In section 8, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.
- 4. The Gujarat
 Legislative
 Assembly
 (Leader of
 the
 Opposition)
 Salary and
 Allowances
 Act, 1979
 (Guj. 16 of
 1979).
- he Gujarat 1. For section 3, the following section shall Legislative be substituted, namely:-

Salary and dearness allowance of Leader of Opposition.

- "3. (1) There shall be paid to the Leader of the Opposition 25 % more basic salary per month than the basic salary payable to a Member of the Assembly by virtue of the provisions of sub-section (1) of section 3 of the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960."
- (2) There shall be paid to the Leader of the Opposition during the whole of his term of office per month the dearness allowance on the amount of the basic salary referred to in sub-section (1) at such rate as is being paid to the employees of the State Government from time to time."
- 2. In section 3A, for the figures "7,000", the figures "20,000" shall be substituted.
- 3. Section 3B shall be deleted.
- 4. In section 5, in sub-section (2), for the figures "4,000", the figures "7,000" shall be substituted.
- 5. In section 8, in sub-section (2), for the figures "1,000", the figures "10,000" shall be substituted.





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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 29th September, 2020 is hereby published for general information.

K. M. LALA,

Secretary to the Government of Gujarat, Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 7 OF 2020.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 30th September, 2020).

AN ACT

further to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows: -

1. (1) This Act may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Act, 2020.

Short title and commencement.

(2) It shall be deemed to have come into force on the 8th April, 2020.

Amendment of section 3 of Guj. II of 1960. **2.** In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

Guj. II of 1960.

"(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to each Member 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.".

Amendment of sections 3 and 10 of Guj. III of 1960. **3.** In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960,-

Guj. III of 1960.

- (i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-
- "(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.".
- (ii) in section 10, after sub-section (1), the following sub-section shall be inserted, namely:-
- "(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Speaker 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.".

Amendment of sections 3 and 6 of Guj. VI of 1960. 4. In the Gujarat Ministers' Salaries and Allowances Act, 1960,-

Guj. VI of 1960.

- (i) in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-
- "(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020.".

(ii) in section 6, after sub-section (1), the following sub-section shall be inserted, namely:-

"(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Deputy Minister 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020."

Guj. 16 of 1979.

5. In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 3, after sub-section (1), the following sub-section shall be inserted, namely:-

Amendment of section 3 of Guj. 16 of 1979.

"(1A) Notwithstanding anything contained in sub-section (1), there shall be paid to the Leader of the Opposition 30 per cent less basic salary per month for a period of twelve months commencing from the 1st April, 2020."

Guj. Ord. 1 of 2020. **6.** (1) The Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2020 is hereby repealed.

Repeal and Saving.

Guj. II of 1960.

Guj. III of 1960.

Guj. VI of 1960.

Guj. 16 of 1979.

(2) Notwithstanding such repeal, anything done or any action taken under the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960, or as the case may, the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.
